Seventeenth Loksabha

>

Title: Statutory Resolution regarding disapproval of Insolvency and Bankruptcy Code (Second Amendment) Ordinance and motion for consideration of the Insolvency and Bankruptcy code (Second amendment) Bill,2019 (Motion adopted and Bill passed, Statutory Resolution not moved)

माननीय सभापति (श्री राजेन्द्र अग्रवाल): आइटम नम्बर 20 और 21 साथ-साथ लिए जाएंगे।

…(व्यवधान)

माननीय सभापति: श्री मनीष तिवारी;

श्री अधीर रंजन चौधरी;

श्री एन. के. प्रेमचन्द्रन;

श्री विनायक भाउराव राऊत।

…(व्यवधान)

माननीय सभापति: माननीय मंत्री जी।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move:

"That the Bill further to amend the Insolvency and Bankruptcy

Code, 2016, be taken into consideration."

…(व्यवधान)

माननीय सभापति: प्रश्न यह है:

"के दिवाला और शोधन अक्षमता संहिता, 2016 का और संशोधन करने के लिए विधयेक पर विचार किया जाए। "

<u>प्रस्ताव स्वीकृत हुआ।</u>

…(<u>व्यवधान</u>)

माननीय सभापति: अब सभा विधेयक पर खंडवार विचार करेगी।

Clause 2 Amendment of Section 5

माननीय सभापति : माननीय मंत्री जी ने खंड 2 पर एक संशोधन की सूचना दी है जबकि त्रुटि,शुद्धि पत्र द्वारा पहले ही सुधार दी गई है। संशोधन संख्या 4 को प्रस्तुत करने की आवश्यकता नहीं है।

प्रश्न यह है:

" कि खंड 2 विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 2 विधेयक में जोड़ दिया गया।</u>

Clause 3 Amendment of Section 7

Amendments made:

'Page 2, line 10,--

after "resolution process"

insert "against the corporate debtor". (5)

'Page 2, line 14,--

after "resolution process"

insert "against the corporate debtor". (6)

'Page 2, line 22,--

for "(Second Amendment) Act, 2019"

substitute "(Amendment) Act, 2020". (7)

'Page 2, line 23,--

for "and"

substitute "or". (8)

(Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रो. सौगत राय – उपस्थित नहीं।

प्रश्न यह है:

" कि खंड 3, यथासंशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 3, यथासंशोधित, विधेयक में जोड़ दिया गया।

खंड 4 विधेयक में जोड़ दिया गया।

Clause 5 Amendment of Section 14

Amendments made:

'Page 2, line 46,--

for "The supply of goods or services that"

substitute "Where". (9)

Page 2, line 47,--

after "considers"

insert "the supply of goods or services". (10)

Page 3, line 2,--

for "if"

substitute "where". (11)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

"कि खंड 5, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 5, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 6 से 9 विधेयक में जोड़ दिए गए।

Clause 10 Insertion of New Section 32A

Amendment made:

Page 4, line 2,-

after "2008"

insert "or" (12)

*(*Shrimati Nirmala Sitharaman)

माननीय सभापति: प्रो. सौगत राय।

…(व्यवधान)

माननीय सभापति : प्रश्न यह है :

"कि खंड 10, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 10, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 11 से 13 विधेयक में जोड़ दिए गए।

Motion Re: Suspension of Rule 80 (i)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I beg to move:

> "That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.13* to the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 and that this amendment may be allowed to be moved."

HON. CHAIRPERSON: The question is:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.13* to the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 14 Repeal and saving

Amendment made:

Page 5, *after* line *11*, *insert,—*

Repeal and savings.	"14. (1) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 is hereby repealed.	Ord. 16 of 2019.
	(2) Notwithstanding such repeal, anything done or any action taken under the Insolvency and Bankruptcy Code, 2016, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Code, as amended by this Act.". (13)	31 of 2016.

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

"किनया खंड 14 विधेयक में जोड़ दिया जाए।"

प्रस्ताव स्वीकृत हुआ।

नया खंड 14 विधेयक में जोड़ दिया गया।

Clause 1 Short Title and Commencement

Amendments made:

Page 1, lines 2 and 3,-

for "(Second Amendment) Act, 2019"

substitute "(Amendment) Act, 2020". (2)

Page 1, *for* lines 4 to 8,-

substitute "(2) It shall be deemed to have come in force on the

28th day of December, 2019.". (3)

*(*Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

"कि खंड 1, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 1, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

ENACTING FORMULA

Amendment made:

Page 1, line 1,-

for "Seventieth Year"

substitute "Seventy-first Year". (1)

*(*Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है :

"कि अधिनियमन सूत्र, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>अधिनियमन सूत्र, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

<u>विधेयक का पूरा नाम विधेयक में जोड़ दिया गया।</u>

-

माननीय सभापति: माननीय मंत्री जो प्रस्ताव करें कि विधेयक, यथा संशोधित, पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That the Bill, as amended, be passed."

माननीय सभापति : प्रश्न यह है :

"कि विधेयक, यथा संशोधित, पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति: सभा की कार्यवाही बुधवार, दिनांक 11 मार्च के 11 बजे तक के लिए स्थगित की जाती है।

12.54 hrs

The Lok Sabha then adjourned till Eleven of the Clock on

Wednesday, March 11, 2020/Phalguna 21,1941 (Saka)

-

---

* Question No. 2567, 2638, 2661, 2662 and 2750 were deleted due to Suspension Of The Members under Rule 374 of 'Rules of Procedure and Conduct of Business in Lok Sabha'

* Not recorded.

* Not recorded.

* Not recorded.

* Vide Amendments List No. 1 circulated on 4.3.2020.